

**Central Administrative Tribunal
Principal Bench**

**CP No.95/2018
OA No.17/2016**

New Delhi, this the 24th day of September, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Vinod Kumar
Aged 64 years,
S/o Shri S. S. Jindal
R/o House No.14,
Sector-10, Indra Nagar,
Lucknow (UP).

... Applicant.

(By Advocate : Shri Apurb Lal)

Vs.

1. Sh. N. K. Sinha
Secretary
Ministry of Information and Broadcasting
A-Wing, Shastri Bhawan,
New Delhi 110 001.
2. Sh. Shashi S. Vempati
CEO, Prasar Bharati,
Broadcasting Corporation of India,
Mandi House,
New Delhi 110 001.
3. Sh. Fayyaz Sheheryar
D.G.A.I.R.
Akashvani Bhawan,
Parliament Street,
New Delhi 110 001.
4. Smt. Supriya Sahu
Director General
Doordarshan
Doordarshan Bhawan,
Copernicus Marg,
New Delhi 110 001.

... Respondents.

(By Advocate : Shri D. S. Mahendru and Ms. Radhalakshmi
R. For Shri Rajeev Sharma)

: O R D E R (ORAL) :**Justice L. Narasimha Reddy, Chairman:**

The applicant filed OA No.17/2016 before this Tribunal challenging the order dated 27.12.2010. The OA was allowed on 20.12.2016 setting aside the said order on the ground that it is not supported by reasons. However, liberty was given to the respondents to pass a speaking order. This contempt case is filed alleging that the respondents did not comply with the orders passed by this Tribunal in the OA.

2. After the contempt case was filed, it came to the knowledge of the applicant also that a speaking order dated 19.07.2017 was passed, and the same is filed in the contempt case itself. Therefore, the contempt petition is closed.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/